

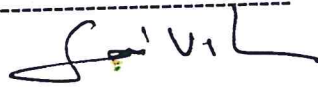

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 13/10/2017 AT 10.30 AM

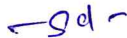
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/64/ (IB)/2017
NAME OF THE PETITIONER(S) : S. MURUGABHARTI
NAME OF THE RESPONDENT(S) : SEVEN ELEVEN BUSINESS SERVICES PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
(1)	Sai Vihari M.V.G. Suresh Kumar	Counsel for Petitioner	
(2)	S. KUMAR	Counsel for Resp	

ORDER

Counsel representing both the parties are present. Counsel for the respondent already filed a memo submitting that an amount of Rs.50 lakhs in total will be paid to the Operational Creditor in view of a compromise for settlement. Counsel for the operational creditor also filed a memo signed jointly, accepting the proposal put forth by the respondent for payment of Rs.50 lakhs in 9 instalments. The schedule of payment has been specified in the joint memo of compromise. It is also stated in the memo that after receiving the last (9th) instalment, the petitioner undertakes to return all the original title deeds to the respondent. The memo is taken on record. In view of their submissions and the joint memo of compromise entered between the parties, the matter is closed.


K Anantha Padmanabha Swamy
Member (Judicial)

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